

PUNJAB VIDHAN SABHA

Bill No. 5-PLA-2016

**THE PUNJAB AGRICULTURAL PRODUCE MARKETS (AMENDMENT)
BILL, 2016**

A

BILL

further to amend the Punjab Agricultural Produce Markets Act, 1961.

BE it enacted by the Legislature of the State of Punjab in the Sixty-seventh Year of Republic of India as follows :—

1. (1) This Act may be called the Punjab Agricultural Produce Markets (Amendment) Act, 2016. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Agricultural Produce Markets Act, 1961 (hereinafter referred to as the principal Act), in section 26, after clause (xi), the following clause shall be inserted, namely :— Amendment in section 26 of Punjab Act 23 of 1961.

“(xi-a) payment of premium on insurance of farmers, who sell their produce in the markets established under this Act;”.

3. In the principal Act, in section 28, after clause (xi), the following clause shall be inserted, namely :— Amendment in section 28 of Punjab Act 23 of 1961.

“(xi-a) payment of premium on insurance of farmers, who sell their produce in the markets established in the notified market area of a Market Committee constituted under this Act;”.

4. (1) The Punjab Agricultural Produce Markets (Amendment) Ordinance, 2016 (Punjab Ordinance No. 3 of 2016), is hereby repealed. Repeal and Saving.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under this Act.

STATEMENT OF OBJECTS AND REASONS

Punjab Government has decided to implement Health and Personal Accident Insurance Scheme for all those farmers who sell their produce in the Markets established under the Punjab Agricultural Produce Market Act, 1961. All such farmers will be provided a health insurance cover of Rs. 50,000 and Personal Accident Insurance of Rs. 5 lac under Bhagat Puran Singh Health Insurance Scheme and the expenditure so involved to implement this scheme will be borne by the Punjab State Agricultural Marketing Board and the Market Committees.

2.0 In order to enable the Board and the Market Committees to pay the premium of such insurance, requisite provisions were made in Sections 26 and 28 of the Act *ibid* through the Punjab Agricultural Produce Markets (Amendment) Ordinance, 2016. This Ordinance is now being converted into an Act.

TOTA SINGH,
Minister for Agriculture, Punjab.

CHANDIGARH :
The 11th March, 2016.

SHASHI LAKHANPAL MISHRA
Secretary.

N.B.— The above Bill was published in the *Punjab Government Gazette (Extraordinary)*, dated the 11th March, 2016 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).